

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

Excise Miscellaneous (ORS) Application No. 11029 of 2019
(on behalf of the appellant)

Excise Appeal No. 842 of 2011-DB

[Arising out of OIO/OIA No. BC/113-114/SURAT-II/2011 dated 02/06/2011 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-II]

Galpha Laboratories Ltd

Plot No. A1-6104-3, Gidc, Ankleshwar,
BHARUCH
GUJARAT

.... Appellant

VERSUS

C.C.E. & S.T.-Surat-ii

NEW C.Ex BUILDING...OPP. GANDHI BAUG,
CHOWK BAZAR,
SURAT, GUJARAT
395001

.... Respondent

APPEARANCE :

Shri Sanket Gupta, Advocate for the appellant

Shri S.K. Shukla, Superintendent (Authorised Representative), for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/12525 / 2019

DATE OF HEARING/ DECISION : 20.12.2019

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under the said Scheme is not accepted. Order be given Dasti.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

Diksha